

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog
Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 24/82-ALC4/2007 MEETING DATE : 16.10.2007

1	Case No.: 1/6/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/00389/AM04/	RLA File : 09/24/040/00068/AM04/	Lic.No/Date:0910015288 05.08.2003	Defer Date: 30.10.2007
	Decision :Committee considered case as per agenda for ratification of norms for export product N.N-Dimethyl Amino Ethoxy Benzyl Amino (DEBA) under para 4.7 of HBP. Committee decided to hand over file of case to representative of PI Division present in meeting for their comments. Accordingly, case was deferred for two weeks.			

2	Case No.: 124/24/83-ALC1/2007	Party Name:NESTOR PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Withdrawn
	HQ File : 01/83/050/00496/AM05/	RLA File : 05/24/040/00126/AM05/	Lic.No/Date:0510128517 10.06.2004	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ampicillin and Cloxacillin Capsules under para 4.7 of HBP. Committee decided to withdraw case as same has already been rejected in NC Meeting No.22/08 dated 04.10.2007.			

3	Case No.: 2/35/82-ALC1/2004	Party Name:MADHUR PHARMA & RESEARCH LABORATORIES PVT.LTD.,	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/01467/AM05/	RLA File : 07/24/040/00492/AM05/	Lic.No/Date:0710034246 23.11.2004	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Herpasil Capsules and Stimmune Capsules under para 4.7 of HBP.			

Committee observed that Deptt. of Ayush vide their O.M. No.K.11025/5/2007-DCC(Ayush) dated 08.10.2007 has stated that while considering the cases pertaining to input and output norms fixation, plants like Artemisinin, Griffonia, Simplicifolia, Podophyllum, Cpecacuanha, Mappia Foetida, many of the plants are not mentioned in Ayurveda, Siddha, Unani and Homeopathy systems of medicine. They have further stated that in other cases the product manufacturing technology, resultant product or extractions are not according to the Ayush systems of medicine manufacturing and hence their Department can not suggest the input output norms.

Committee observed that the unit being an SSI Unit, DC(MSME) can examine the case with reference to input output norms. It was, therefore, decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for four weeks.

4	Case No.:5/37/82-ALC1/2005	Party Name:FDC LTD.,	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/00946/AM06/	RLA File : 03/94/040/00798/AM06/	Lic.No/Date:03103562 18 22.11.2005	Defer Date: 30.10.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Econazole Nitrate BP/JP/USP under para 4.7 of HBP.			
	Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for two weeks. Committee, accordingly, decided to defer case for two weeks.			

5	Case No.:11/34/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/87/050/00566/AM07/	RLA File : 02/24/040/00189/AM07/	Lic.No/Date:02100940 06 25.09.2006	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Senega Soft Extract under para 4.7 of HBP.			
	Committee observed that Deptt. of Ayush vide their O.M. No.K.11025/5/2007-DCC(Ayush) dated 08.10.2007 has stated that while considering the cases pertaining to input and output norms fixation, plants like Artemisinin, Griffonia, Simplicifolia, Podophyllum, Cpecacuanha,			

Mappia Foetida, many of the plants are not mentioned in Ayurveda, Siddha, Unani and Homeopathy systems of medicine. They have further stated that in other cases the product manufacturing technology, resultant product or extractions are not according to the Ayush systems of medicine manufacturing and hence their Department can not suggest the input output norms.

Committee observed that the nit being an SSI Unit, DC(MSME) can examine the case with reference to input output norms. It was, therefore, decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for four weeks.

6	Case No.:11/44/82-ALC1/2006	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/01409/AM07/	RLA File : 09/24/040/00374/AM07/	Lic.No/Date:0910028536 07.12.2006	Defer Date: 13.11.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Lisinopril under para 4.7 of HBP. Committee decided to hand over file of case to representative of PI Division present in meeting for their comments. Accordingly, case was deferred for four weeks.				

7	Case No.:65/44/83-ALC1/2006	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
	HQ File : 01/83/050/01168/AM07/	RLA File : 03/95/040/01288/AM07/	Lic.No/Date:0310416040 16.01.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product p-Chloro Benzhydryl Piperazine under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/46/2005-PI-III dated 18.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Para Chloro Benzhydryl Piperazine-----1kg. Import items:				

1. Piperazine Anhydrous-----0.45kg/kg
2. Para Chloro Benzhydryl chloride-----0.95kg/kg

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:631/24/87-ALC1/2007

Party Name:ASTRIX LABORATORIES LTD.,

Meet No/Date:24/82-ALC4/2007
16.10.2007

Status:Case Deferred

HQ File :
01/87/050/00972/AM07/

RLA File :
09/24/040/00440/AM07/

Lic.No/Date:0910029251
08.02.2007

Defer Date:
13.11.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine (Cyclothxyl Ester Route) under para 4.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.

Case No.:445/24/83-ALC1/2007

Party Name:SMILAX LABORATORIES LIMITED

Meet No/Date:24/82-ALC4/2007
16.10.2007

Status:Case Deferred

HQ File :
01/83/050/01268/AM07/

RLA File :
09/24/040/00478/AM07/

Lic.No/Date:0910029428
22.02.2007

Defer Date:
13.11.2007

Decision : Committee considered case as per agenda for ratification of norms for export product {3-5[Bromo-1-(fluorophenyl)(1,3-dihydro isobenzofuranyl)]propyl] dimehylamine oxalate under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/97/2007-PI-III dated 18.10.2007 decided to call for following information from firm.

1. Complete and balanced chemical reactions for each step of manufacturing process alongwith molecular weight and % yield of molar basis.
2. Material balance for the entire process.
3. Requirement and recovery of solvents at each step of manufacturing process.
4. Copy of technical literature in support of the yields envisaged in each step.

Accordingly, case was deferred for four weeks.

10	Case No.:3/9/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/83/050/01284/AM07/	RLA File : 03/95/040/01405/AM07/	Lic.No/Date:0310421071 27.02.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Dihydroartemisinin under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.			

11	Case No.:756/24/87-ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/87/050/01102/AM07/	RLA File : 03/94/040/01374/AM07/	Lic.No/Date:0310422847 13.03.2007	Defer Date: 27.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Niacinamide BP/USP under para 4.7 of HBP. Committee decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for six weeks.			

12	Case No.:6/12/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
	HQ File : 01/82/050/01865/AM07/	RLA File : 09/24/040/00496/AM07/	Lic.No/Date:0910029776 26.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee in light of its earlier decision taken in its 7/82 meeting held on 17.05.2006 vide case No.20/47/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product Cefpodoxim Proxetil-----1kg Import items			

1. 7 Amino Cephalosporanic Acid (7-ACA)-----
1.25kg
2. Mercaptobenzothiazol-2-Aminothiazol-4YL-Methoxyimino Acetate-----
1.25kg
3. Alpha-chloro Ethyl Isopropyl Carbonate (CEIPC)-----
0.558kg
4. 1, 8-Duatabuctui (5.4.0)-7-Undecene (DBU)-----
0.364kg
5. Methanol-----1.08kg
6. Methylene chloride-----1.66kg
7. Acetone-----1.79kg
8. tetrahydrofuran-----
3.36kg
9. Cyclohexane-----
2.50kg
10. Sodium Iodide-----
0.39kg

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of NC.

**Case No.:10/12/82-
ALC4/2007**

Party Name:HERMES
CHEMICAL COMPANY PVT
LTD.

Meet No/Date:24/82-
ALC4/2007
16.10.2007

**Status:Ca
se
Approved**

HQ File :
01/82/050/01900/AM07/

RLA File :
09/24/040/00485/AM07/

Lic.No/Date:09100298
43
29.03.2007

Decision : Committee considered case as per agenda for ratification of norms for export product 1-Thiomethyl 1-Cyclopropane Acetic Acid under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/100/2007-PI-III dated 18.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:

1-Thiomethyl 1-cyclopropane acetic Acid-----1kg.

Import items:

1. 1,1-cyclopropane dimethanol-----2.98kg/kg
2. Potassium thio acetate-----1.97kg/kg
3. Methylene chloride-----12.96kg/kg

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of ALC.

Case No.:9/12/82-ALC4/2007	Party Name:HERMES CHEMICAL COMPANY PVT LTD.	Meet No/Date:24/82- ALC4/2007 16.10.2007	Status:Case Approved
HQ File : 01/82/050/01899/AM07/	RLA File : 09/24/040/00489/AM07/	Lic.No/Date:09100298 42 29.03.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product [S]-1-[[3-[2-(7-Chloro 2-Quinoliny) Ethenyl] Phenyl]] 3-[2-(1-Hydroxy-1 Methyl Ethyl)-Phenyl]Propan-OL under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/100/2007-PI-III dated 18.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: [S]-1-[[3-[2-(7-chloro2-quinoliny) Ethenyl]Phenyl]]3-[2-(1-hydroxy-1 methyl ethyl)-Phenyl] Propen-OL-----1kg. Import items: 1. Isophthalal dehyde-----2.44kg/kg 2. Methylene dichloride-----11.67kg/kg 3. Tetrahydrofuran-----6.76kg/kg 4. (-)Di Isopinocamp-Heylchloro Borane-----2.11kg/kg 5. Acetonitrile-----1.83kg/kg RA concerned may take further necessary action under para 4.7 of HBP as per above decision of ALC.			

Case No.:15/18/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:24/82- ALC4/2007 16.10.2007	Status:Case Deferred
HQ File : 01/83/050/00252/AM08/	RLA File : 09/24/040/00023/AM08/	Lic.No/Date:09100301 74 04.05.2007	Defer Date: 13.11.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Iso Metheptene Mucate under para 4.7 of HBP. Committee noted that case has been received from DES-IV on 04.10.2007. Committee perused application of firm and observed that firm has not submitted technical details as per Appendix 33. Committee, therefore, decided to call for technical details from firm. Accordingly, case was deferred for four weeks.			

16	Case No.:16/12/83-ALC1/2007	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
	HQ File : 01/83/050/00272/AM08/	RLA File : 08/24/040/00032/AM08/	Lic.No/Date:0810064691 07.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Menadione Dimethyl Pyrimidinol Bisulphite (MPB50%) under para 4.7 of HBP. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Menadione Dimethyl Pyrimidinol Bisulphite (MPBS 50%)-----1kg Import items 1. Beta methyl naphthalene-----0.621kg/kg 2. Sodium dichromate-----1.25kg/kg 3. N-butanol-----0.50kg/kg 4. Acetyl acetone-----0.24kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

17	Case No.:6/4/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/00031/AM08/	RLA File : 03/95/040/00095/AM08/	Lic.No/Date:0310428999 10.05.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Diprosone Lotion 30ml under para 4.7 of HBP. Committee observed that the export product Diprosone Lotion 30ml is based on Betamethasone Dipropionate whereas the firm has applied for import of Betamethasone base. Committee after detailed deliberations decided to call for clarification from firm since import item is not tallying with DML and technical justification has not been given. Accordingly, case was deferred for four weeks.			

18	Case No.:16/18/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
	HQ File :	RLA File :	Lic.No/Date:04100894	

01/83/050/00317/AM08/	04/24/040/00012/AM08/	21 14.05.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Clomipramine Hydrochloride under para 4.7 of HBP. Committee in light of its earlier decision taken in its 23/08 meeting held on 09.10.2007 vide Case No.17/7/83 in the case of M/S R L Fine Chem, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Clomipramine Hcl-----1Kg. Import item: 3-Chloro Iminodibenzyl-----0.91kg/kg RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:32/9/82-ALC4/2007	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:24/82- ALC4/2007 16.10.2007	Status:Case Approved
HQ File : 01/82/050/00043/AM08/	RLA File : 05/24/040/00093/AM08/	Lic.No/Date:05102039 46 22.05.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Yohimbine Hydrochloride USP under para 4.7 of HBP. Committee in light of written comments forwarded by DC(SSi) vide their U.O. No.5(9)/2005-chem. Dated 03.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Yohimbine Hydrochloride USP-----1Kg. Import item: Yohimbine Bark (containing Yohimbine Content maximum 1-1.2%)-----133.44kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

20	Case No.:3/16/82-ALC4/2007	Party Name:NIRAYU PRIVATE LIMITED,	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/00050/AM08/	RLA File : 34/24/040/00034/AM08/	Lic.No/Date:34100188 53 28.05.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Dihydrate (Micronised) under para 4.7 of HBP. Committee observed that firm was requested to furnish complete specification of import and export items and manufacturing activity involved, but same has not been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for four weeks.			
21	Case No.:34/18/83-ALC1/2007	Party Name:HARMAN FINOCHEM LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/83/050/00471/AM08/	RLA File : 03/94/040/01379/AM07/	Lic.No/Date:03104311 13 30.05.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Xipamide under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for four weeks.			
22	Case No.:12/12/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/00069/AM08/	RLA File : 34/24/040/00047/AM08/	Lic.No/Date:34100189 88 15.06.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Dihydrate (Micronised) under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.			
23	Case No.:2/20/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred

HQ File : 01/82/050/00081/AM08/	RLA File : 03/95/040/00033/AM08/	Lic.No/Date:03104331 29 19.06.2007	Defer Date: 13.11.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Betasol Lotion 30ml under para 4.7 of HBP. Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for four weeks.			

Case No.:2/14/82-ALC4/2007	Party Name:NECTAR LIFSCIENCES LIMITED,	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
HQ File : 01/82/050/00116/AM08/	RLA File : 22/24/040/00018/AM08/	Lic.No/Date:22100068 97 17.07.2007	Defer Date: 27.11.2007
24	Decision : Committee considered case as per agenda for ratification of norms for export product Cefdinir under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for six weeks. Committee, accordingly, decided to defer case for six weeks.		

25	Case No.:816/24/83-ALC1/2007	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
	HQ File : 01/83/050/00802/AM08/	RLA File : 09/24/040/00537/AM07/	Lic.No/Date:09100309 51 20.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Piperidone Monohydro Hydrochloride under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/94/2007-PI-III dated 18.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: 4-Piperidone Monohydro Hcl-----1kg. Import items; 1. Methyl Acrylate-----3.195kg/kg 2. Ethyl chloroformate-----1.53kg/kg 3. Tetrahydrofuran-----2.00kg/kg			

4. Tri methyl ortho formate-----0.97kg/kg
5. Di Iso propyl ether-----5.19kg/kg
6. Methanol-----4.73kg/kg
7. Carbon-----100gm/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

26	Case No.:850/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/83/050/00850/AM08/	RLA File : 05/24/040/00312/AM08/	Lic.No/Date:05102066 55 24.07.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Isotretinoin under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.			

27	Case No.:3/20/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/00146/AM08/	RLA File : 03/95/040/00277/AM08/	Lic.No/Date:03104375 31 26.07.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Epiderm Lotion 30ml under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/86/2006-PI-III dated 25.09.2007 observed that the firm has applied for import of Betamethasone Base whereas DML specifies the use of Betamethasone Dipropionate. Committee also observed that firm has neither given any technical justification for the above nor the chemistry and yield for above conversion. Committee, therefore, decided to seek clarification from firm on the above points. Accordingly, case was deferred for four weeks.			

28	Case No.:3/18/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File :	RLA File :	Lic.No/Date:03104384	Defer

01/82/050/00142/AM08/	03/94/040/00455/AM08/	06 06.08.2007	Date: 13.11.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine and Zidovudine Tablets/Duovir/Bivir/Arved Tablets under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.			

29	Case No.:895/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
	HQ File : 01/83/050/00903/AM08/	RLA File : 05/24/040/00360/AM08/	Lic.No/Date:05102072 16 06.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Imipenem/Imipenem Crude under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/171/2006-PI-III dated 18.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Imipenem-----1kg. Import items: 1. 4-Acetoxy Azetidinone-----6.52kg/kg 2. Diphenyl chlorophosphate-----3.53kg/kg 3. N,N-Diisopropyl Ethylamine-----5.08kg/kg 4. N-methyl Morpholine-----0.57kg/kg 5. P-Nitrobenzyl alcohol-----4.29kg/kg 6. Poly (4 vinyl pyridine) cross linked with 2% divinyl Benzene-----0.85kg/kg 7. Rhodium octanoate(Dimer)-----0.01kg/kg 8. Cysteamine hcl-----1.12kg/kg 9. 4 Dimethyl aminopyridine-----0.04kg/kg 10. Methyl acetoacetate-----3.26kg/kg 11. Triethylamine-----4.60kg/kg 12. Methane sulfonic acid-----1.11kg/kg 13. Formic acid-----4.56kg/kg 14. Toluene-----3.65kg/kg				

15.	Methylene choride-----	20.62kg/kg
16.	Acetone-----	15.86kg/kg
17.	Methanol-----	1.98kg/kg
18.	Acetonitrile-----	1.11kg/kg
19.	IPA-----	0.73kg/kg
20.	THF-----	4.00kg/kg
21.	Cyclohexane-----	20.55kg/kg
22.	Palladium-----	0.0125kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:898/24/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
HQ File : 01/83/050/00906/AM08/	RLA File : 05/24/040/00375/AM08/	Lic.No/Date:05102073 03 07.08.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 7 Amino-3-Vinyl-3 Cephem-4 Carboxylic Acid Diphenyl Ester Hcl (7AVCA) under para 4.7 of HBP.

The Committee in light of its earlier decision taken in its 15/08 meeting held on 14.08.2007 vide Case No.A-472 decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

30

Export Product:
7AVCA (7Amino-3-vinyl-cephalosporanic acid-----1Kg.

Import items:

Sl.No.	Description of import item	Quantity allowed
1.	7-Phenylacetamido-3-chloromethyl cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672kg/kg
2.	Triphenyl Phosphine	1.26kg/kg
3.	Methylene Chloride	10.31kg/kg

RLA concerned may take further necessary action as per above decision of NC.

31	Case No.:101/21/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/82/050/00149/AM08/	RLA File : 34/24/040/00084/AM08/	Lic.No/Date:34100194 03 13.08.2007	Defer Date: 13.11.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Step-3 under para 4.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.

Case No.:103/21/82-ALC4/2007

Party Name:ALEMBIC LIMITED

Meet No/Date:24/82-ALC4/2007
16.10.2007

Status:Case Deferred

HQ File :
01/82/050/00150/AM08/

RLA File :
34/24/040/00085/AM08/

Lic.No/Date:34100194
04
13.08.2007

Defer
Date:
23.11.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Azithromycin Step-4 under para 4.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.

Case No.:954/24/83-ALC1/2007

Party Name:KOPRAN LIMITED

Meet No/Date:24/82-ALC4/2007
16.10.2007

Status:Case Approved

HQ File :
01/83/050/00970/AM08/

RLA File :
03/94/040/00454/AM08/

Lic.No/Date:03104393
54
13.08.2007

Decision : Committee considered case as per agenda for ratification of norms for export product Ceftriaxone Sodium Sterile under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 21/82 meeting held on 25.09.2007 vide case No.869/21/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product:
Ceftriaxone Sodium Sterile-----1kg

Import items:
1. Ceftriaxone Sodium Non-sterile-----1.00kg/kg
2. Acetone-----2.08kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:963/24/83-ALC1/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:24/82- ALC4/2007 16.10.2007	Status:Case Approved
HQ File : 01/83/050/00979/AM08/	RLA File : 03/94/040/00472/AM08/	Lic.No/Date:03104393 81 14.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Niclosamide Anhydrous under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/20/2004-PI-III dated 18.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Niclosamide Anhydrous-----1kg Import items: 1. Salicylic Acid-----0.66kg/kg 2. Thionyl Chloride-----0.22kg/kg 3. Triethyl Amine-----0.26kg/kg 4. Isopropyl Alcohol-----0.75kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

35 Case No.:1003/24/83-ALC1/2007	Party Name:KOPRAN LIMITED	Meet No/Date:24/82- ALC4/2007 16.10.2007	Status:Case Approved
HQ File : 01/83/050/01021/AM08/	RLA File : 03/94/040/00511/AM08/	Lic.No/Date:03104404 78 22.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Ceftriaxone Sodium Sterile under para 4.7 of HBP. Committee in light of its earlier decision taken in its 21/82 meeting held on 25.09.2007 vide Case No.869/21/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Ceftriaxone Sodium Sterile-----1kg Import items: 1. Ceftriaxone Sodium Non-sterile-----1.00kg/kg 2. Acetone-----2.08kg/kg			

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:37/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
HQ File : 01/83/050/01062/AM08/	RLA File : 03/94/040/00502/AM08/	Lic.No/Date:0310440450 22.08.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Acetate (BP/USP) under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/256/2006-PI-III dated 18.10.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Hydrocortisone Acetate-----1kg. Import items: 1. Hydrocortisone-----1.00kg/kg 2. Acetone-----1.00kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:1005/24/83-ALC1/2007	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
HQ File : 01/83/050/01023/AM08/	RLA File : 03/94/040/00234/AM08/	Lic.No/Date:0310440640 23.08.2007	Defer Date: 13.11.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Dihydroartemisinin under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.			

Case No.:40/25/83-ALC1/2007	Party Name:CALYX CHEMICALS &	Meet No/Date:24/82-ALC4/2007	Status:Case
------------------------------------	------------------------------	------------------------------	--------------------

	PHARMACEUTICALS LTD.	16.10.2007	Deferred
HQ File : 01/83/050/01065/AM08/	RLA File : 03/94/040/00539/AM08/	Lic.No/Date:03104409 27 27.08.2007	Defer Date: 13.11.2007
Decision : Committee considered case as per agenda for ratification of norms for export product Artemether under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.			

	Case No.:30/25/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/83/050/01055/AM08/	RLA File : 05/24/040/00425/AM08/	Lic.No/Date:05102083 17 30.08.2007	Defer Date: 13.11.2007
39	Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Hcl under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.			

40	Case No.:39/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Approved
	HQ File : 01/83/050/01064/AM08/	RLA File : 03/94/040/00376/AM08/	Lic.No/Date:03104414 11 30.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Aceclofenac BP under para 4.7 of HBP. Committee in light of its earlier decision taken in its 3/82 meeting held on 23.05.2007 vide case No.2/27/87 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. Export product: Aceclofenac BP-----1kg Import items: 1. Diclofenec sodium-----1.11kg			

2. Mono chloro aniline (NCA)-----0.42kg
3. 10% Palladium on carbon-----0.03kg
4. Methylene chloride-----1.00kg
5. Xylene-----0.40kg
6. dimethyl formamide-----1.00kg
7. Methanol-----1.37kg

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

41	Case No.:42/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:24/82-ALC4/2007 16.10.2007	Status:Case Deferred
	HQ File : 01/83/050/01067/AM08/	RLA File : 03/94/040/00299/AM08/	Lic.No/Date:03104414 32 30.08.2007	Defer Date: 13.11.2007
	Decision : Committee considered case as per agenda for ratification of norms for export product Nitazoxanide under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to forward a copy of application to PI and defer case for four weeks.			

Date:12.10.2007
Place:New Delhi

Shyam Lal
Foreign Trade Development Officer

Case No.A-773	M/S Astrix Laboratories Ltd.
NC Meeting No.24/08	F.No.01/83/50/266/AM08
Meeting Date: 16.10.2007	RLA F.No.09/24/40/502/AM07
Adv.Lic.No.0910030196 dated 07.05.2007	
Committee considered case as per agenda for ratification of norms for export product Stavudine under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.A-774	M/S Cipla Ltd.
NC Meeting No.24/08	F.No.01/82/50/151/AM08
Meeting Date: 16.10.2007	RLA F.No.03/94/40/431/AM'08
Adv.Lic.No.0310437633 dated 27.07.2007	
Committee considered case as per agenda for ratification of norms for export product Telmisartan and Ramipril Tablets 40/2.5mg, 80/2.5mg, 40/10mg, 80/10mg, 40/5mg and 80.5mg under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.A-775	M/S Cipla Ltd.
NC Meeting No.24/08	F.No.01/83/50/153/AM08
Meeting Date: 16.10.2007	RLA F.No.03/94/40/485/AM08
Adv.Lic.No.0310439033 dated 09.08.2007	
Committee considered case as per agenda for ratification of norms for export	

product Gemcitabine Okasa Pharma (Gemcicross) 1g Injection/Gemcitabine Hydrochloride Injection 1000mg/Oncogem 1000 Injection (each vial 50ml) and Gemcitabine 200mg Injection/Gemcitabine Hydrochloride Injection 200mg/Oncogem 200 Injection (each vial 10ml) under para 4.7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.

Case No.A-776	M/S Cipla Ltd.
NC Meeting No.24/08	F.No.01/82/50/152/AM08
Meeting Date: 16.10.2007	RLA F.No.03/94/40/437/AM08
Adv.Lic.No.0310437618 dated 27.07.2007	
Committee considered case as per agenda for ratification of norms for export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.A-777	M/S Cipla Ltd.
NC Meeting No.24/08	F.No.01/82/50/155/AM08
Meeting Date: 16.10.2007	RLA F.No.03/94/40/473/AM08
Adv.Lic.No.0310438672 dated 07.08.2007	
Committee considered case as per agenda for ratification of norms for export product Nevimune 200mg Tablets/ Nevirapine 200mg Tablets and Nevirapine Oral Suspension 50mg/5ml Nevimune under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment	

for four weeks. Committee, accordingly, decided to defer case for four weeks.

Case No.A-778	M/S Cipla Ltd.
NC Meeting No.24/08	F.No.01/82/50/168/AM08
Meeting Date: 16.10.2007	RLA F.No.03/94/40/17/AM08
Adv.Lic.No.0310426065 dated 10.04.2007	
Committee considered case as per agenda for ratification of norms for export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.A-779	M/S Cipla Ltd.
NC Meeting No.24/08	F.No.01/82/50/188/AM08
Meeting Date: 16.10.2007	RLA F.No.03/94/40/554/AM08
Adv.Lic.No.0310441419 dated 30.08.2007	
Committee considered case as per agenda for ratification of norms for export product Lopinavir and Ritonavir Tablets under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.A-780	M/S Cadila Healthcare Ltd.
NC Meeting No.24/08	F.No.01/82/50/189/AM08
Meeting Date: 16.10.2007	RLA F.No.08/24/40/159/AM08
Adv.Lic.No.0810067316 dated 24.09.2007	
Committee considered case as per agenda for ratification of norms for export product Paroxetine Hcl Pharma Grade under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.A-781	M/S Intas Pharmaceuticals Ltd.
NC Meeting No.24/08	F.No.01/82/50/381/AM08
Meeting Date: 16.10.2007	RLA F.No.08/24/40/123/AM08
Adv.Lic.No.0810066581 dated 14.08.2007	

Committee considered case as per agenda for ratification of norms for export product Gencitabine Injection under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 14.08.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Quantity	Import item	Quantity allowed
Gemcitabine for Injection USP 200mg/Vial, 10ml Vial	1 Vial	Gemcitabine hcl USP	250.58mg/Vial
Gemcitabine for Injection USP 1000mg/Vial, 50ml Vial	1 Vial	Gemcitabine hcl USP	1195.95mg/Vial
Gemcitabine for Injection USP 2000mg/Vial, 100ml Vial	1 Vial	Gemcitabine hcl USP	2391.90mg/Vial

RA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.A-782	M/S Honest Bio Pvt. Ltd.
---------------	--------------------------

NC Meeting No.24/08	F.No.01/82/50/1761/AM07
Meeting Date: 16.10.2007	RLA F.No.08/24/40/304/AM07
Adv.Lic.No.0810062375 dated 12.01.2007	
Committee considered case as per agenda for ratification of norms for export product Chloroperoxybenzoic Acid under para 4.7 of HBP. Committee decided to hand over file of case to representative of PI Division present in meeting for his comments. Accordingly, case was deferred for four weeks.	

Case No.B-330	M/Artemis Biotech
NC Meeting No.24/08	F.No.01/87/50/1324/AM05
Meeting Date: 16.10.2007	RLA F.No.03/24/41/175/AM05
Adv.Lic.No.0310310813 dated 05.01.2005	
Committee considered case as per agenda for ratification of norms for export product Losarton Potassium under para 4.7 of HBP. Committee observed that Public Notice No.37 dated 23.08.2007 provides that where the NC decides adhoc norms based on information available with to it and the exporter represents against the decision of the NC, time limit for filing representation, if any, before the Norms Committee shall be four months from the date of communication of decision of the fixation of adhoc norms by NC. In the instant case, Committee observed that case was rejected by NC in its 33/2005 meeting held on 07.12.2005 due to reason that firm has not furnished required information, but firm has already submitted their reply vide their letter dated 03.10.2005 which was received in DGFT office on 05.10.2005. In view of above, Committee decided to re-open this case and to forward a copy of application alongwith copy of reply received from firm to PI Division for their comments. Accordingly, case was deferred for four weeks.	

Case No.B-331	M/S Biological E Ltd.
NC Meeting No.24/08	F.No.01/82/50/1533/AM07
Meeting Date: 16.10.2007	RLA F.No.09/24/40/409/AM07
Adv.Lic.No.0910028883 dated 04.01.2007	
Committee considered case as per agenda for enhancement in the quantity of input under para 4.7 of HBP.	

Committee observed that firm has failed to give complete specification of import item and therefore, Committee had allowed 1% wastage as per the details furnished in the application. Committee, therefore, decided to maintain status quo.

Case No.B-332	M/S Medreich Ltd.
NC Meeting No.24/08	F.No.01/82/50/795/AM06
Meeting Date: 16.10.2007	RLA F.No.07/2/0/553/AM06
Adv.Lic.No.071000930 dated 18.10.05	
Committee considered case as per agenda for ratification of norms for export product Iodine 20mg + Rutin 1mg Tablets under para .7 of HBP.	
Committee decided to withdraw case as same has already been approved in NC Meeting No.21 dated 25.09.2007.	

Case No.B-333	M/S Nester Pharmaceuticals Ltd.
NC Meeting No.24/08	F.No.01/82/162/178/AM08
Meeting Date: 16.10.2007	
Adv.Lic.No.0510193028 dated 19.10.2006	
Committee considered case as per agenda for endorsement of Advance Authorisation for exemption from registration procedure for import of Trimethoprim BP.	
Committee decided to examine case on file in terms of relevant Policy Circular.	

Case No.B-334	M/S Nester Pharmaceuticals Ltd.
NC Meeting No.24/08	F.No.01/82/162/174/AM08
Meeting Date: 16.10.2007	
Adv.Lic.No.0510200106 dated 27.02.2007	
Committee considered case as per agenda for endorsement of Advance Authorisation for exemption from registration procedure for import of Trimethoprim BP.	

Committee decided to examine case on file in terms of Policy Circular.
--

Case No.B-335	M/S Ind-Swift Laboratories Ltd.
NC Meeting No.24/08	F.No.01/82/50/179/AM07
Meeting Date: 16.10.2007	RLA F.No.22/24/40/18/AM07
Adv.Lic.No.2210005501 dated 04.05.2006	
Committee considered case as per agenda for modification of norms for export product Clopidogrel Hydrogen Sulphate under para .7 of HBP. Committee decided to hand over file of case to representative of PI Division present in meeting for his comments. Accordingly, case was deferred for four weeks.	

Case No.B-336	M/S Sun Pharmaceutical Industries Ltd.
NC Meeting No.24/08	F.No.01/87/50/1662/AM05
Meeting Date: 16.10.2007	RLA F.No.03/24/40/2810/AM05
Adv.Lic.No.0310322837 dated 23.03.2005	
Committee considered case as per agenda for ratification of norms for export product 3-Chloro-5 Acetyl Iminodibenzyl (Pure)under para .7 of HBP. Committee decided to call for specification of import and export items as per relevant DML from firm. Accordingly, case was deferred for sixweeks.	

Case No.B-337	M/S Aurobindo Pharma Ltd.
NC Meeting No.24/08	F.No.01/87/50/1062/AM06
Meeting Date: 16.10.2007	RLA F.No.09/24/40/300/AM06
Adv.Lic.No.0910024806 dated 02.12.2005	
Committee considered case as per agenda for ratification of norms for export product Cephalexin Monohydrate under para .7 of HBP. Committee decided to examine case on file.	

Case No.B-338	M/S DSM Anti-Infective Ltd.
NC Meeting No.24/08	F.No.01/82/162/385/AM08
Meeting Date: 16.10.2007	
Committee considered case as per agenda for modification of revised SION at Sl.No.A-152 for export product Cloxacillin Sodium from Pen G Route published vide Public notice No.45 dated 06.09.2007. Committee observed that SION at Sl.No.A-152 has been revised as per comparative Data and no enhancement can be allowed. Committee, therefore, decided to maintain status quo.	

Case No.B-339	M/S DSM Anti-Infective Ltd.
NC Meeting No.24/08	F.No.01/82/162/387/AM08
Meeting Date: 16.10.2007	
Committee considered case as per agenda for modification of revised SION at Sl.No.A-58 for export product Amoxycillin Trihydrate published vide Public notice No.58 dated 26.09.2006. Committee observed that SION at Sl.No.A-58 has been revised as per comparative Data and no enhancement can be allowed. Committee, therefore, decided to maintain status quo.	

Case No.B-340	M/S DSM Anti-Infective Ltd.
NC Meeting No.24/08	F.No.01/82/162/386/AM08
Meeting Date: 16.10.2007	
Committee considered case as per agenda for modification of revised SION at Sl.No.A-33 for export product 6-APA published vide Public notice No.58 dated 26.09.2006. Committee observed that SION at Sl.No.A-33 has been revised as per comparative Data and no enhancement can be allowed. Committee, therefore, decided to maintain status quo.	

Case No.B-341	M/S Shasun Chemicals & Drugs Ltd.
NC Meeting No.24/08	F.No.01/87/50/1540/AM05
Meeting Date: 16.10.2007	RLA F.No.04/24/40/290/AM05
Adv.Lic.No.0410067420 dated 18.02.2005	
Committee considered case as per agenda for revision of norms for export product 4-(4-Propyl-Piperazin-1-YL) Benzoic Acid under para .7 of HBP. Committee in consultation with representative of PI Division present in meeting decided to forward copy of application alongwith copy of Central Excise Data furnished by firm vide letter dated 27.04.2007 to PI Division for their comments. Accordingly, case was deferred for four weeks.	

Case No.B-342	M/S SMS Pharmaceutical Ltd.
NC Meeting No.24/08	F.No.01/83/162/424/AM07
Meeting Date: 16.10.2007	RLA F.No.09/24/40/02/AM06
Adv.Lic.No.0910023407 dated 05.07.2005	
Committee considered case as per agenda for revision of norms for export product D-erythro-D-Threo-2-Diocy-2,2-Difluoro Pentafuranos-1-ulose-3,5-Dibenzoate under para .7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.B-343	M/S SMS Pharmaceutical Ltd.
NC Meeting No.24/08	F.No.01/83/162/425/AM07
Meeting Date: 16.10.2007	RLA F.No.09/24/40/377/AM06
Adv.Lic.No.0910025027dated 28.11.2005	
Committee considered case as per agenda for revision of norms for export product D-erythro-D-Threo-2-Diocy-2,2-Difluoro Pentafuranos-1-ulose-3,5-Dibenzoate	

under para .7 of HBP.

Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.

Case No.B-344	M/S Shalina Laboratoreis Pvt. Ltd.
NC Meeting No.24/08	F.No.01/83/50/1083/AM07
Meeting Date: 16.10.2007	RLA F.No.03/95/40/1164/AM07
Adv.Lic.No.0310414237 dated 02.01.2007	
Committee considered case as per agenda for ratification of norms for export product Epiderm Lotion 30ml under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/86/2006-PI-III dated 25.09.2007 observed that the firm has applied for import of Betamethasone Base whereas DML specifies the use of Betamethasone Dipropionate. Committee also observed that firm has neither given any technical justification for the above nor the chemistry and yield for above conversion. Committee, therefore, decided to seek clarification from firm on the above points. Accordingly, case was deferred for four weeks.	

Case No.B-345	M/S Shalina Laboratoreis Pvt. Ltd.
NC Meeting No.24/08	F.No.01/83/50/1084/AM07
Meeting Date: 16.10.2007	RLA F.No.03/95/40/1163/AM07
Adv.Lic.No.0310414239 dated 02.01.2007	
Committee considered case as per agenda for ratification of norms for export product Betasol Lotion 30ml under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/86/2006-PI-III dated 26.09.2007 observed that the firm has applied for import of Betamethasone Base whereas DML specifies the use of Betamethasone Dipropionate. Committee also observed that firm has	

neither given any technical justification for the above nor the chemistry and yield for above conversion.

Committee, therefore, decided to seek clarification from firm on the above points. Accordingly, case was deferred for four weeks.

Case No.B-346	M/S Shilpa Medicare Ltd.
NC Meeting No.24/08	F.No.01/87/50/1517/AM06
Meeting Date: 16.10.2007	RLA F.No.07/24/40/1025/AM06
Adv.Lic.No.0710043911 dated 23.03.2006	
Committee considered case as per agenda for ratification of norms for export product N-[B-D-Ribofuranosyl]-5-hydroxyimidazole-4-carboxamide under para 4.7 of HBP. Representative of PI Division present in meeting informed Committee that case is under examination in their Department and he sought deferment for four weeks. Committee, accordingly, decided to defer case for four weeks.	

Case No.B-347	M/S Exotic Naturals, Mumbai
NC Meeting No.24/08	F.No.01/85/162/465/AM08
Meeting Date: 16.10.2007	RLA F.No.03/94/40/374/AM08
Committee considered case as per agenda for fixation of norms for export product Ipecacuanha Liquid Extract under para 4.4.2 of HBP. Committee observed that in Technical Report of DGFT, the quantity of Ipecacuanha Roots has been recommended @4.10kg/kg for export of 1Kg. of Ipecacuanha Liquid Extract 8 percent, but in the instant case, firm has proposed to export Ipecacuanha liquid Extract two percent. Committee, therefore, decided to issue Advance Authorisation under para 4.4.2 of HBP allowing pro-rata quantity of input as per details below or as applied by firm whichever is lower. Export product: Ipecacuanha Liquid Extract two percent-----1kg. Import item:	

Ipecac uanha Roots-----1.025kg/kg

Committee also decided to constitute a committee to visit the plant of firm to determine the actual wastage.

RA concerned may take further necessary action for issue of Advance Authorisation as per para 4.4.2 of HBP as per above decision of Norms Committee,

Case No.C-18	M/S R L Fine Chem
NC Meeting No.24/08	F.No.01/82/162/47/AM08
Meeting Date: 16.10.2007	
Committee considered case as per agenda for modification of SION at SI.No.A-3357 for export product Trimipromine Maleate.	
Committee decided to call for Consumption Data certified by Central Excise Authorities for the last three years from the firm/Pharmexcil. Accordingly, case was deferred for six weeks.	